

as follows:

	Government.	Private		Total
		Aided.	Unre- cognised.	
High School	3	13	9	25
M. E. Schools	18	20	19	57

(b) Yes.

CONFIRMATION OF DISPLACED GOVERNMENT SERVANTS

297. Shri Gidwani: (a) Will the Minister of Home Affairs be pleased to refer to the statement placed on the Table of the House on 19th March, 1951 in reply to the starred question No. 2315, and state whether it is a fact that less than 500 displaced Government servants out of nearly 5,000 employed under the Government of India, have been confirmed so far within four years?

(b) At this rate, how long will Government take to confirm the remaining displaced Government servants?

(c) Is it a fact that a large number of them will reach superannuation before being confirmed?

(d) If so, what measures are under contemplation to accelerate the pace of their confirmation and to ensure their security of service until confirmation?

The Minister of Home Affairs and States (Dr. Katju): (a) The total number of displaced Government servants confirmed upto the end of February 1951 was 507. Information as to the total number of such persons confirmed from the 1st March 1951 to date is not readily available. The correct position will be known after the Service Schemes which are in the process of implementation or formation have been given full effect.

(b) Government have not and could not possibly give an assurance that all displaced Government servants will be confirmed. They must take their chance of confirmation along with other categories of temporary Government servants. In this connection attention is invited to the reply given by Shri Rajagopalachari to supplementary question to Starred

Question No. 1268 asked by Shri Sidhwa on the 25th September, 1951.

(c) No definite information is readily available.

(d) Confirmations are made in accordance with rules under which interests of all categories of temporary Government servants have to be safeguarded. Every effort is being made to place on a permanent footing, at the earliest possible date, as many temporary Government servants (including displaced Government servants) as satisfy the prescribed rules and conditions. In order to ensure security of service, displaced Government servants have been afforded due protection for retention in service and separate quotas for purposes of confirmation have been or are being prescribed. Further, permanent displaced Government servants who may be retiring in the near future before securing confirmation in posts under the Central Government will be entitled to payment of 60 per cent. of the pension admissible under the Provisional Pension Payments Scheme which has been accepted by Cabinet and orders in respect of which will issue shortly.

CANTEENS AND CAFETERIA

298. Shri A. N. Vidyasaekar: Will the Minister of Home Affairs be pleased to state:

(a) the number of canteens or cafeteria being run for the members of the staff in the Central Secretariat;

(b) the number of those that are being run on co-operative basis;

(c) the number of those run through contractors; and

(d) what steps are being taken to run all the canteens entirely on co-operative lines?

The Minister of Home Affairs and States (Dr. Katju): (a) 17.

(b) 4 on co-operative lines and 9 as Departmental Canteens initially financed by Government.

(c) 4.

(d) All private contractors' tiffin rooms in the Central Secretariat are being replaced gradually by canteens run either on co-operative lines or as departmental canteens with initial assistance from Government.